

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2098  
(To be answered on the 4<sup>th</sup> July 2019)**

**HARASSMENT OF WOMEN STAFF**

**2098. SHRI M. SELVARAJ**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether it is true that large number of cases of molestation and misbehaviour with fellow women in flight by the employees/colleagues have been reported and if so, the details thereof; and  
(b) the details of such cases which have been registered and action taken by the Government on these complaints for the last three years, airline-wise?

**ANSWER**

**Minister of State (IC) in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(Shri Hardeep Singh Puri)**

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(a) Yes, Sir. Based on the information gathered from airlines, 15 cases have been reported by the airlines as per the following break up:- 10 from Air India, 2 from Indigo, 2 from Vistara and 1 from Jet Airways. As per Supreme Court Judgement in 'Vishakha Vs State of Rajasthan', such cases are dealt with by the Internal Complaints Committee (ICC) of the concerned organisation/ employer. The airlines have reported that all the 15 cases have been investigated and action has been taken in terms of the recommendations of the ICC.

(b) The details of such cases have not been shared by the airlines as Section 16 of Sexual Harassment of Women at Workplace Act, 2013 prohibits making known the contents of the complaint, identity and addresses of aggrieved women, respondent and witnesses etc.

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